

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 361 of 2017**

**Dated: 23<sup>rd</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Meghalaya Power Transmission Corporation  
Ltd.,**

**...Appellant(s)**

**Vs.**

**Meghalaya State Electricity Regulatory  
Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. Raunak Jain for R-1

**ORDER**

Finally, three weeks' time, i.e. on or before 12-11-2018 is granted to file reply along with IA to those Respondents who have not yet filed reply, with advance copy to the other side. Thereafter, rejoinder may be filed on or before 3-12-2018 with advance copy to the other side.

List the matter on **18-12-2018**.

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**